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ITEM NO.102(P.H.)

COURT NO.8

SECTION IIB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 984 OF 2010

KRISHNAPPA & ORS.

Appellant (s)

VERSUS

STATE OF KARNATAKA BY BABALESHWARA P.S.  
(With appln(s) for bail and office report )

Respondent(s)

WITH SLP(CRL.)...CRLMP NO. 23190 of 2011

Date: 18/07/2012 This Appeal/petition were called on for  
hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s) Mr.T.S.Doabia, Sr.Adv.  
Mr.Sharan Thakur, Adv.  
for Dr. Sushil Balwada,Adv.

Ms.Rajani K.Prasad, Adv.  
For Ms. Abha R. Sharma, Adv.

For Respondent(s) Ms. Anitha Shenoy,Adv.  
Ms.Rashmi Nandakumar, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Mr.T.S.Doabia, learned senior counsel for the appellants-accused started his arguments at 11.20 a.m. and concluded at 12.50 p.m.. Thereafter Ms.Rajani K.Prasad, learned counsel took over him and concluded at 2.20 p.m. Thereafter Ms.Anitha Shenoy, learned counsel for the respondent-Started argued for about 10 minutes. Arguments concluded. Judgment reserved.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Court Master

List of Books cited:

(2004) 10 SCC p.682  
(2008) 16 SCC p.73